

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 124 of 2014 in  
DFR No. 279 of 2014**

**Dated : 2<sup>nd</sup> May, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Power Company Karnataka Ltd. & Ors. ... Appellant(s)**

**Versus**

**M/s. Himatsingka Seide Ltd. & Ors. ... Respondent(s)**

**Counsel for the Appellant(s) : Mr. A.M. Shodhan Babu**

**Counsel for the Respondent(s) : Mr. Siddharth Bawa for R.1  
Mr. P.K. Bhalla for R.2**

**ORDER**

The Learned Counsel for the Appellant submits that he already received the Reply from R-1, but he has received the reply from R-2 only today and therefore he seeks some time to file rejoinder, if any.

Accordingly, he is directed to file the same on or before 12.05.2014 after serving copy on the other side.

Post the matter for hearing IA No. 124 of 2014 on **12.05.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Pr/js